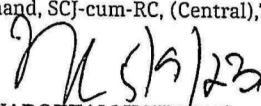


**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI
O R D E R**

In super-session of earlier orders, the following Judicial Officers (Central) are hereby authorized to act as Link courts (Central) to dispose of urgent matters including executions filed in the courts, mentioned in Column No.1, **with immediate effect :-**

S.No	Name of Judicial Officer (Column No.1)	1st Link Judicial Officer	2nd Link Judicial Officer
1	Sh. Sumeet Anand, SCJ-cum-RC	Sh. Vivek Beniwal, ACJ-cum-ARC	Sh. Pranav Joshi, CCJ-cum-ARC
2	Sh. Vivek Beniwal, ACJ-cum-ARC	Sh. Pranav Joshi, CCJ-cum-ARC	Ms. Upasana Satija JSCC-cum-ASCJ-Cum-GJ
3	Sh. Pranav Joshi, CCJ-cum-ARC	Ms. Upasana Satija JSCC-cum-ASCJ-Cum-GJ	Ms. Pragati, ARC-1
4	Ms. Upasana Satija JSCC-cum-ASCJ-Cum-GJ	Sh. Sumeet Anand, SCJ-cum-RC	Ms. Neetu Nagar, ARC-2
5	Ms. Pragati, ARC-1	Ms. Neetu Nagar, ARC-2	Sh. Sumeet Anand, SCJ-cum-RC
6	Ms. Neetu Nagar, ARC-2	Ms. Pragati, ARC-1	Sh. Vivek Beniwal, ACJ-cum-ARC
7	Sh. Sahil Khurmi, CJ-01	Sh. Kartik Taparia, CJ-02	Sh. Rahul Verma, CJ-03
8	Sh. Kartik Taparia, CJ-02	Sh. Rahul Verma, CJ-03	Sh. Umang Joshi, CJ-04
9	Sh. Rahul Verma, CJ-03	Sh. Umang Joshi, CJ-04	Dr. Ompal Shokeen, CJ-05
10	Sh. Umang Joshi, CJ-04	Dr. Ompal Shokeen, CJ-05	Sh. Dev Saroha, CJ-06
11	Dr. Ompal Shokeen, CJ-05	Sh. Dev Saroha, CJ-06	Ms. Bharti Garg, CJ-07
12	Sh. Dev Saroha, CJ-06	Ms. Bharti Garg, CJ-07	Ms. Payal Singal, CJ-08
13	Ms. Bharti Garg, CJ-07	Ms. Payal Singal, CJ-08	Sh. Sahil Khurmi, CJ-01
14	Ms. Payal Singal, CJ-08	Sh. Sahil Khurmi, CJ-01	Sh. Kartik Taparia, CJ-02

- As and when Sh. Sumeet Anand, SCJ-cum-RC (Central) and his Ist Link Sh. Vivek Beniwal, ACJ (Central) are on leave or not available due to any unforeseen reason, the matters pertaining to rent cases of the Court of Sh. Balwinder Singh, SCJ-cum-RC (Central) shall be dealt with by Sh. Pranav Joshi, CCJ-cum-ARC (Central) Tis Hazari Courts, Delhi.
- In case IInd link Judicial Officer is not available or happens to be on leave, urgent matter pertaining to executions shall be dealt with by the Judicial Officer mentioned in the next row in the column No.1.
- In case above mentioned Judicial Officers are not available or are on leave due to any unforeseen reason, the regular civil matters of court shall be fixed by the Reader of the concerned court as per directions issued vide circular No.65754-66014/DJ 19th July, 2005.
- Clarification regarding this order may be sought from Sh.Sumeet Anand, SCJ-cum-RC, (Central),Tis Hazari Courts, Delhi, if required.



(NAROTTAM KAUSHAL)

Principal District & Sessions Judge (HQs)
Delhi **05 SEP 2023**
Dated _____

No. 67954-984/F.1(3)/Gaz/2023
Sub:- Link Courts/Civil Judges (Central).

Copy forwarded for information & necessary action to :-

- The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- The Officers concerned.
- The Sr.AO(J)/AO(J)/Branch In-charge, Admn. Branch (I,II,III), Office of the SCJ, General Branch, Filing Branch (Central), Facilitation Center, Tis Hazari Courts, Delhi.
- The P.S./Reader to the undersigned.
- The Secretary, Bar Association, Tis Hazari Courts, Delhi.
- The Website Committee, Tis Hazari Court, Delhi.
- The R&I Branch (Central) for uploading on LAYERS.


Principal District & Sessions Judge (HQs)
Delhi